

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/VC Mode (Hybrid)]*

**ITEM No.15**  
**C.P. (IB)No.148/BB/2023**

**IN THE MATTER OF:**

M/s. Kris Sumeru Investments Pvt. Ltd. ... Petitioner

**Order under Section 59 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on: 08.07.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri S. Pramod, PCS

**ORDER**

1. Heard the Ld. PCS appearing for the Petitioner.
2. The Ld. PCS for the Petitioner is directed to file a Memo regarding the TDS in respect of repatriation of funds to the foreign shareholders. This shall be done within one week from today.
3. List the case on **31.07.2024**.

**-Sd-**

**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

**-Sd-**

**K. BISWAL**  
**MEMBER (JUDICIAL)**

Shruthi